

the order of 12th December, 1994 and directed that all the restrictions and prohibitions regarding construction and setting up of industries or for any other purposes contained in the notification issued by the Ministry of Environment and Forests on 19.2.1991 and the amendment dated 16.8.1994 shall be meticulously followed by all the concerned States.

(c) to (e). For the purpose of ensuring effective implementation of the Coastal Regulation Zone Notification, the Supreme Court has directed the Central Government to consider setting up State Level Coastal Management Authorities in each State or zone and also a National Coastal Management Authority under Section (3) of Environment (Protection) Act, 1986. In pursuance of the orders of the Hon'ble Supreme Court, the Central Government is considering a framework for setting up a Central and State Coastal Zone Management Authorities.

#### Assistance under Tribal Sub-Plan Areas

1512 SHRIMATI VASUNDHARA RAJE : Will the Minister of AGRICULTURE be pleased to state

(a) whether the Government propose to help the farmers in the Tribal Sub-Plan areas to grow crops.

(b) if so, the approximate number of tribals in different Tribal Sub-Plan areas.

(c) the Central assistance sanctioned to them during the Eighth Five Year Plan for development of the agriculture, and

(d) the details of the schemes made in this regard for the current year?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) to (d). Economic betterment is an important consideration in the formulation of agricultural development programmes. Specific schemes implemented by Government which help people from the tribal areas include

1. Watershed Development Project in Shifting Cultivation Areas in North-Eastern Region
2. Assistance to Cooperatives for Weaker Sections
3. Transport subsidy on Seeds for North-Eastern States and Sikkim
4. Special Scheme for STs/SCs for share capital contribution and managerial assistance for credit cooperative societies.

Measures have also been taken to ensure that specific benefits flow to SC/ST farmers and other weaker sections under other production oriented programme implemented by the Government. In the case of area development programme, efforts are made to identify

those areas for development which have a predominant proportion of SC/ST population.

A list of important schemes, under which benefits flow to the SC/ST population together with total expenditure during 1992-96 is enclosed as Statement.

The schemes benefit the farmers both directly and indirectly. Direct schemes include crop oriented schemes cooperative for weaker sections, subsidy on transportations of seeds, promotion of fertilizers etc. In view of this, it is difficult to specify the number of tribals who have benefited from these programmes.

#### STATEMENT

##### List of Important Schemes for Assistance to Tribals

S. No.	Scheme	Total Expenditure/Releases from 1992-96 (Rs. in lakhs)
1	2	3
1	Watershed Development Project in Shifting Cultivation Areas in NE Region.	2924
2	Assistance to Cooperatives for Weaker Sections	537
3	Assistance to Cooperatives for Women	508
4	Transport subsidy on Seeds for NE States and Sikkim	127
5	Special scheme for SCs/STs for shares capital contribution and managerial assistance for Credit Cooperative societies.	305
6	Oilseeds Production Programme	33533
7	National Pulses Development Programme.	10018
8	Integrated Cereals Development Programme - Rice	13032
9	Integrated Cereals Development Programme - Wheat	11705
10	Intensive Cotton Development Programme	3750
11	Special Jute Development Programme	671
12	Integrated Cereals Development Programme - Coarse Cereals	5240
13	National Watershed Development Project for Rainfed Areas	62659
14	Soil Conservation in the Catchments of River Valley Project	22077

1	2	3
15	Reclamation of Alkali Soils.	3017
16	Soil Conservation in the Catchment of Flood Prone Rivers.	10622
17	Integrated Development of Spices.	7871
18	Integrated Development of Arid and Temperate Zone Fruits.	4853
19	Use of Plastics in Agriculture.	13967
20	Development of Fertilizer use in Low Consumption rainfed areas.	379
Total		207795

#### Hearings of Rape Cases in Camera

1513. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to introduce any legislation for conducting hearings of the proceedings of cases of rape in camera.

(b) if so, the salient features thereof, and

(c) the time by which the same is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) Provisions already exist under Section 327 Cr. P.C. for conducting trial of rape cases in camera and also to prevent the printing or publishing of any matter relating to such trials

#### Broad Gauge Line from Kolagat to Nagaur

1514. SHRI GIRDHARI LAL BHARGAVA :  
SHRI MAHENDRA SINGH BHATI

Will the Minister of RAILWAYS be pleased to state:

(a) the statement showing the position of survey conducted by the Northern Railway Survey Organisation for laying new broad gauge line from Kolagat to Nagaur and Phalodi in Rajasthan; and

(b) the stage at which the survey is pending and the time by which a detailed survey report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) and (b). Surveys for new BG lines from Kolayat (Kolagat) to Phalodi and Phalodi to Nagaur in Rajasthan are in progress. The survey reports are likely to be received during this year.

[Translation]

#### Rail Link to Maharajganj

1515. SHRI PANKAJ CHOWDHARY : Will the Minister of RAILWAYS be pleased to state :

(a) whether a proposal to link Maharajganj Headquarters of District Gorakhpur in Uttar Pradesh with railway line has been under consideration of the Government since long.

(b) if so, the reasons for delay in taking a decision thereon; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) Yes, Sir.

(b) and (c) In view of the grossly unremunerative nature of the project and acute constraint of resources, it has not been possible to consider taking up the work for the present.

[English]

#### Plant Protection in Jammu and Kashmir

1516. SHRI GULAM RASOOL KAR : Will the Minister of AGRICULTURE be pleased to state

(a) the pesticides and insecticides being used for the protection of fruit bearing trees in Jammu and Kashmir State;

(b) whether prices charged by the manufacturers of pesticides are very high.

(c) if so, whether the Union Government have framed any policy in this regard; and

(d) if so, the details thereof?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) Commonly used pesticides and insecticides for the protection of fruit bearing trees are : Mancozeb, Carbendazim, Dodine, Captan, Ziram, Carbaryl, Phosphamidon, Discofol etc

(b) No such report has come to the notice of Government.

(c) and (d). The Government has taken the following major steps to ensure availability of pesticides at reasonable price :

(i) Increased indigenous manufacture of various pesticides is being encouraged;

(ii) With the liberalised import policy, pesticides could be imported freely and sold at competitive price;